

the State Government and, if despite such caution, the State Government's account is overdrawn for more than 7 working days, the Reserve Bank will automatically suspend payments of the State Government which will not be resumed until after the Overdraft has been cleared.

Purchasing Power of Rupee

327. SHRI VIJAY KUMAR YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the purchasing power of rupee has dipped during the current year; and

(b) if so, the details?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHRERJEE): (a) and (b). The movement in purchasing power of rupee measured as a reciprocal of the All-India Consumer Price Index for Industrial Workers (Base: 1960=100) in the current calendar year may be seen from the following data:

1982	Purchasing power of the rupee in paise (1960=100)
January	21.79 paise
February	21.83 paise
March	21.88 paise
April	21.79 paise
May	21.65 paise

Reconstitution of Boards of Directors of Nationalised Banks

328. SHRI BHEEKHABHAI: Will the Minister of FINANCE be pleased to state:

whether it is a fact that the Boards of Directors of all nationalised banks have been reconstituted recently and if so, the

qualification and age of each non-official Director of the Board of Directors of each nationalised bank?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Yes, Sir. New Boards of Directors have been constituted in 20 nationalised banks. These appointments were made by Government in consultation with the Reserve Bank of India in accordance with the criteria for selection laid down in clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Schemes, 1970 and 1980. The information to the extent available regarding qualifications and age of non-official Directors on the Boards of these banks is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-4170/82.]

Demands of Staff of Regional Rural Banks

329. SHRI AMAR ROYPRADHAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the staff of the regional rural banks has demanded the same facilities which have been provided to the employees of commercial banks; and

(b) if so, the details thereof and steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Representations have been received from Unions/Associations of the employees of the Regional Rural Banks at various levels demanding emoluments and other facilities as are admissible to the employees of commercial banks.

Section 17 of the Regional Rural Banks Act, 1976 provides that the remuneration of the officers and other employees of such banks would be determined by the Central Government having due regard to the salary structure of the employees of the State Government (or of a local authority of comparable level and status.